

NOTICE

It is informed to the candidates selected on Select/Wait list-2018 for the post of **Clerk-Typist** and **Hamal** of this Court that this office has commenced the Selection process to fill up 25 posts each of Stenographer (H.G.), Sheristedar, Interpreter, Clerk-Typist, Havildar and Peon for **25 Exclusive/Dedicated POCSO Courts** (14 Courts for City Civil and Sessions Court, Fort, Bombay and 11 Courts for City Civil and Sessions Court, Dindoshi, Goregoan, Mumbai) for the period of **One year on Contractual basis** for expeditious trial and disposal of pending cases of Rape and cases pending under POCSO Act.

It is therefore, informed to the **candidates at Sr. No. 117 onwards** (excluding the candidates who are appointed as Clerk on the establishment of Maharashtra Judicial Academy at Uttan, Thane, on permanent basis) **on Select/Wait list-2018 for the post of Clerk-Typist** and **the candidates at Sr. No. 89 onwards** (excluding the candidates who are appointed as Peon on the establishment of Maharashtra Judicial Academy at Uttan, Thane, on permanent basis) **on Select/Wait list-2018 for the post of Hamal, shall submit their willingness for the post of Clerk-Typist and Peon (as the case may be) on or before 10.05.2020 by e-mail at ctcourt-mum@nic.in** and simultaneously send original willingness in writing by speed post to the office of Registrar; City Civil Court, Old Secretariat Building, Fort, Mumbai-400 032, by mentioning their full name @ address and contact (mobile) number, DCR Number, Serial number in Wait/Select list. The postal envelop containing willingness should be superscribed with the words "Willingness for the post of Clerk-Typist/ Peon(Hamal) (as the case may be) on Contract Basis for expeditious trial and disposal of Rape and POCSO cases."

The remuneration, other allowances and in-service benefits will be applicable as per Government rules applicable for appointment on contract basis.

Further, it is made clear that the candidates, who will opt for willingness and consequently appointed on Contract basis for one year, will not affect their claim for appointment on regular vacancy on this establishment as & when arises. Moreover, it is also made clear that the period of Contractual service of candidate will not be joined or counted as regular service.

City Civil and Sessions Court,)
Gr. Bombay.)
Date: 29th April, 2020)


29/04/2020
(Bharat R. Daptare)
I/c. Registrar